

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Central Excise Appeal No. 21575 of 2016,

(Arising out of Order-in-Original No. BLR-EXCUS-004-COM-
22-2015-16 dated 18/01/2016 passed by Commissioner of
Central Excise , BANGALORE-IV)

WITH

Central Excise Appeal No. 21792 of 2017

(Arising out of Order-in-Appeal No. 339/2017-CT dated
17/10/2017 passed by Commissioner of Central Tax ,
BANGALORE-II(Appeal))

M/s. Machine Tool Aids India

No.32,B 22nd Cross,
Maruthi Layout,
Dasrahalli, Hebbal,
BANGALORE - 560024
KARNATAKA

Appellant(s)

VERSUS

**Commissioner Of Central Tax,
Bangalore North**

No.59, HMT Bhawan
Ground Floor, Bellary Road
BANGALORE - 560032
KARNATAKA

Respondent(s)

Appearance:

**Mr. M. S. HIREMATH,
Authorised Rep.**

NO. 141, 2ND MAIN ROAD
RHCS LAYOUT, ANNAPOORNESWARI NAGAR,
OPP TO NAGARABHAVI BDA COMPLEX
BANGALORE - 560091
KARNATAKA

For the Appellant

**Mr. Rama Holla
Superintendent (AR)**

For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20566-20567 / 2021

Date of Hearing: 25/06/2021

Date of Decision: 25/06/2021

Per : AS PER BENCH

Learned counsel for the appellant submits that they have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and discharge certificate has also been issued by the Designated Committee, which has also been produced on record. In view of the discharge certificate, the present appeals are dismissed as deemed to be withdrawn.

(Order was pronounced and dictated
in Open Court on **25/06/2021**.)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

rv...